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Title: Issue regarding diversion of NREGA funds to other unapproved programmes in Andhra Pradesh.

SHRI Y.V. SUBBA REDDY (ONGOLE): Madam Speaker, the objective of NREGA is totally defeated in Andhra Pradesh as NREGA funds are blatantly diverted to other unapproved programmes like construction of CC Roads, Neeru-Chettu (Water-Tree) etc.

In 2015-16, Rs.2,458 crore of NREGA funds have been diverted out of Rs.3527 crore in Andhra Pradesh for construction of CC Roads (Rs.500 crore) and for Neeru-Chettu (Rs.1958 crore) programmes. The works were undertaken with machines whereas the aim of NREGA is to provide manual unskilled work. For 2016-17, Government of Andhra Pradesh decided to spend Rs.4,764 crore under NREGA. Out of this, it decided to divert Rs.3,500 crore for other works such as construction of CC Roads and Neeru-Chettu programme by blatantly violating the guidelines of NREGA.

Secondly, the ruling party appointed illegal Janmabhoomi Committees which is a gross violation of the Constitution. It is all happening at a time when the State itself declared 359 Mandals as drought and poor are screaming for work under NREGA. There is also criticism and rightly so that the ruling party is giving unapproved works on nomination basis to workers of the ruling party.